

(6)

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

O.A.NO. 060/00713/2014 Date of order:- March 12, 2015.

Coram: **Hon'ble Mr. Sanjeev Kaushik, Member (J)**
Hon'ble Mr. Uday Kumar Varma, Member (A).

Jeevan Jyot Kaur w/o S. Rajinder Singh, resident of House NO.607,
Phase 3-A, Mohali Punjab.

.....Applicant.

(By Advocate :- Mr. V.K.Sharma)

Versus

1. Union of India through the Secretary, Government of India, Ministry of Health & Family Welfare, New Delhi.
2. Post Graduate Institute of Medical Education & Research, Sector 12, Chandigarh, through its Director.
3. Administrative Officer (Recruitment Cell) Post Graduate Institute of Medical Education & Research, Sector 12, Chandigarh.
4. Ms. Neelima Chadha, Senior Library & Information Assistant, Dr. Tulsi Dass Library, PGI, Chandigarh.

...Respondents

(By Advocate : Mr. Atul Arya, for Respondents No.1 to 3.
Mr. Pranav Chadha, for respondent no.4).

O R D E R (Oral)

Hon'ble Mr. Sanjeev Kaushik, Member (J):

The present Original Application has been filed against the action /decision as contained in note of advertisement notice dated 4.3.2014 in allowing the candidates of earlier selection process for the post of Senior Library & Information Officer initiated in 2010, to take part in new selection process. The applicant has also sought issuance of directions to respondent PGI to consider the candidature of only those candidates who have submitted their applications for the post of Senior Library & Information Officer in response to new advertisement dated March, 2014 and who are otherwise eligible under the rules and make appointment out of them only with a further prayer that if the applicant is found fit and eligible; she be appointed from due date.

2. At the very outset, the learned counsel for the applicant fairly submits that the applicant has not qualified the written examination held on 26.8.2014 for the post in question. He further submits that the question posed in the instant OA for allowing the candidates, who had already applied in pursuance of earlier advertisement, remains un-answered, and in any case, the same is of academic interest only.

3. Considering the fact that the applicant has not qualified in the written examination, we dispose of this OA as having become infructuous. The point of law raised in the instant OA which is now only in the nature of academic exercise only, would be considered in some other case.

Uday Kumar Varma

(UDAY KUMAR VARMA)
MEMBER (A).

Sanjeev Kaushik

(SANJEEV KAUSHIK)
MEMBER (J)

Dated:- March 12, 2015.

Kks